GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 5727 TO BE ANSWERED ON 04.04.2025

CENTRALLY SPONSORED SCHEMES

5727. THIRU DAYANIDHI MARAN:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether the Union Government delaying the release of funds for Centrally Sponsored Schemes (CSS) like Mission Saksham Anganwadi & Poshan 2.0, Mission Shakti and Mission Vatsalya, despite Tamil Nadu releasing its State share on time, if so, the details thereof;
- (b) whether the Union Government is considering to restructure the disbursement schedule to prevent States from carrying forward unspent funds due to last-minute releases, if so, the details thereof;
- (c) the details of the steps Ministry has taken/proposes to take to ensure that the share of Union Government is released at the beginning of each quarter rather than at the end to prevent financial year-end lapses; and
- (d) whether the Ministry has set up a mechanism to ensure timely fund transfers for all States, including Tamil Nadu, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR)

(a) to (d) The Union Government is not delaying the release of funds for Centrally Sponsored Schemes like Mission Saksham Anganwadi & Poshan 2.0, Mission Shakti and Mission Vatsalya. Under the schemes of the Ministry, funds are allocated to States and UTs based on the schematic norms and Annual Programme Implementation Plan (APIP)/ Programme Approval Board (PAB) proposals received from the respective State and UT. However, the actual funds are released in a financial year after adjusting the unspent balance available with the State/excess expenditure incurred by the State. Further, fund release is processed only after the State Government has complied with Single Nodal Agency (SNA) norms as prescribed by the Department of Expenditure,

Ministry of Finance, viz. (i) the State should make an expenditure more than 75% of the previous funds released; (ii) Unutilized balance in SNA account of the State should be less than half of the grant for one quarter, (iii) the State should deposit the interest earned against the central share released, and (iv) there should be no deficit in transfer of funds from State Treasury to SNA.

The SNA reports from Public Finance Management System (PFMS) are also referred/ examined and unspent balance of previous year is also adjusted before releasing grant to States/UTs.
